

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No4
CP(IB) 480 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Jain Sons Finlease Ltd
V/s

.....Applicant

Sort India Enviro Solutions Ltd

.....Respondent

Order delivered on ..09/02/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Parth Shah, Adv, Mr. Nandan S Soni, Adv.
For the RP : Mr. Milan Negi, Adv.

ORDER

Cont. A/01(AHM)2022

Application filed by RP against the Contemnors-Go Clean Solutions (OPC) Pvt. Ltd. and its director Mr. Nikhila Vyas Sharma the director of Respondent No. 1.

Issue notice to Respondent Nos.1 and 2.

Learned Counsel states that both the Contemnors are in partial non-compliance of the order passed by the Vacation Bench dated 28.12.2020.

IA/57(AHM)2022

Application filed by the Company seeking direction against RP for releasing the possession of the assets of the Company. Learned Counsel for RP accepts notice undertakes to file reply within two weeks.

List both matters on 07.03.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**